

[Shri Hem Barua]

tutional right to co-operate with them and received arms and ammunitions from enemy countries like Pakistan and China. (*Interruptions*).

Mr. Speaker: Is there something more or can I proceed (*Interruption*). Order, order. There ought to be an end to this.

Shri Hem Barua: There is an end, Sir.

Shrimati Renuka Barkataki (Bardhaman): We are happy to know from the Prime Minister that the Government has taken necessary precautions. But I would like to know whether the Government is aware of the fact that after the withdrawal of our security forces and army from Assam-Nagaland border and Assam-Manipur border without making adequate police arrangements for the security of property and lives in the villages in those border areas, there has been some sort of a widespread feeling of panic and insecurity in the minds of the villagers and increasing recalcitrance on the part of the Naga hostiles.

Shri Lal Bahadur Shastri: So far as the security forces are concerned, they are there in Nagaland and on the borders. The responsibility of guarding our frontiers and borders is naturally that of the security forces. If there is any special difficulty, we are prepared to look into them. But I have no doubt that the security of that area and the people living there will be fully watched and we will see that no one is harassed and no incident takes place.

12.50 hrs.

RE. DEATH OF SCHOOL CHILDREN IN ANDHRA PRADESH BY TAKING CARE MID-DAY MEALS

Shri P. Venkatasubbalah (Adoni): Sir, I would like to make a submission. Some days ago you were pleased to instruct the Education Minister to gather facts from the State Govern-

ment regarding the tragic death of so many school children in Andhra State. It is seen from the press reports that the Committee appointed to go into the matter has already submitted a report to the State Government. I would like to know whether we will get any information on the subject.

Mr. Speaker: The Education Minister is not present here in the House at the moment. So, it could not be taken up now.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE—Contd.

SUPREME COURT JUDGMENT *re. U.P. LEGISLATIVE ASSEMBLY V. JUDGES OF THE ALLAHABAD HIGH COURT*

Shri S. M. Banerjee: Sir, I call the attention of the Minister of Law to the opinion given by the Supreme Court in the case of U.P. Legislative Assembly *vs. Judges of Allahabad High Court* upholding the action of the judiciary.

The Minister of Law (Shri A. K. Sen): I do not really know what answer the hon. Member seeks to elicit from me excepting that I can only give in a summary form what the conclusions of the Supreme Court have been... (*Interruptions*).

Mr. Speaker: That must have been read by every one. What is it that Shri Banerjee wants to know?

Shri S. M. Banerjee: I want to know the reaction of the Government, because...

Mr. Speaker: It is too soon now.

Shri S. M. Banerjee: Kindly hear me. I would not have asked for this reply immediately but since on the 3rd session is coming to an end, he should make a statement at least on the 3rd, because our privileges have been dashed to the ground...

Shri Frank Anthony (Nominated—Anglo-Indians): No, no.